

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A.149 of 1997

Date of Order : 18.6.1998

Present : Hon'ble Mr.D.Purkayastha, Judicial Member.

SUDHIR CHANDRA GARAI

Vs.

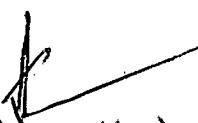
UNION OF INDIA & ORS.
(EASTERN RAILWAY)

For the applicant : Mr.S.R.Kar, counsel.

For the respondents: Mr.P.K.Arora, counsel.

ORDER

1. ld.counsel, Mr.S.R.Kar, appearing on behalf of the applicant, submits that the applicant has been granted relief as prayed for in this application by the order dated 12th March, 1998.
2. Mr.P.K.Arora, ld.counsel for the respondents, submits that consequent ^{upon} office order following the order dated 12th March, 1998 is being passed by the authorities.
3. Mr.Kar submits that the respondents be directed to implement the order without delay.
4. In view of the aforesaid circumstances, the application is disposed of on the submissions made by the ld.counsel for both the parties with the direction upon the respondents to implement the order as passed by the authority within three months from the date of communication of this order.
5. No order is made as to costs.


(D.Purkayastha)
Judicial Member